

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 326/TT/2023

Date: 7.11.2023

To

Shri B. B. Rath
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- **Approval under Regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2019 for determination of Transmission Tariff from COD to 31.3.2024 for assets under “Reliable Communication Scheme under Central Sector for Southern Region”**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 28.11.2023:

2019-24 period

- a) Submit soft copies of all tariff forms and IDC Statements for all the assets in .xlsx format.
- b) Submit documentary evidence for COD for all assets from the competent authorities.
- c) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant assets.
- d) Confirm whether ACE is expected beyond the cut-off date for all the assets.
- e) Detailed justification of time over-run along with legible supporting documentary evidence for delay in commissioning of assets.
- f) Confirm whether Asset-19 has been commissioned. If yes, provide details of actual COD along with documentary evidence for the same and submit IDC statement and revised tariff forms.

- g) Provide Initial Spares discharge statement for the transmission assets.
- h) Submit the detailed information for the following:
 - i) Status of project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021 respectively.
 - ii) Impact of COVID-19 on the project.

Forms

- i) Provide Liability flow statement to be submitted as per the format provided in Annexure-I.
 - j) Form-12 (Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged, if any, chronology of the previously mentioned time over-run along with documents in the format provided in Annexure-II).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party – A										
Asset-I	Party – B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						